Appropriations (2014-15)';

(xvi) One Hundred and Twenty-Eighth Report (Sixteenth Lok Sabha) on 'Implementation of Public Private Partnership-Indira Gandhi International Airport, Delhi';

(xvii) Sixth Action Taken Report (Seventeenth Lok Sabha) on 'Excesses Over Voted Grants and Charged Appropriations (2015-16)';

(xviii) Eighth Action Taken Report (Seventeenth Lok Sabha) on 'Accounting of Projects in Indian Railways'; and

(xix) Nineteenth Action Taken Report (Seventeenth Lok Sabha) on 'Delay in Commissioning of CCTV Surveillance System, Irregular LTC Claims and Avoidable Expenditure on Hired Servers'.

---

*MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

MR. DEPUTY CHAIRMAN: Now, discussion on the Motion of Thanks on the President's Address, Shri Prasanna Acharya.

SHRI PRASANNA ACHARYA (Odisha): Thank you, Mr. Deputy Chairman, Sir for giving me an opportunity to speak out my mind about the Address of the hon. President of India to the Joint Session of both the Houses in the beginning of this Budget Session. Sir, it is customary that the hon. President of India would address both the Houses at the beginning of the Session.

[THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH) *in the Chair.*]

It is also very clear that whatever the President speaks on this occasion is only a speech prepared by the Government and approved by the Cabinet of this country but I must thank the President because at the beginning of his speech the hon. President has said one very important thing. He said: "I salute all the great personalities for their contribution in the development journey of our country in these 75 years of Independence." I put emphasis on this very sentence of the hon. President because there are some people in this country who refuse to recognize the contribution of all those great leaders who laid the foundation of a new India after Independence, including the first Prime Minister Pandit Jawaharlal Nehru.

* Further discussion continued on a motion moved on the 2nd February,2022.

There are hoards of leaders in this country who not only fought for our Independence but after Independence they also took over and laid the foundation to build a new India, a prosperous India, a progressive India, a secular India, an India belonging to all sections of the people, all sections of the citizens. Therefore, I think, at the outset of his Speech, the President has very rightly saluted all those great personalities for their contribution in the last 75 years of our Independence.

Sir, I appreciate the attitude of this Government, Modi*ji*'s Government, for one thing that in some respect they are taking a very nationalistic approach. It is a very, very good decision about Neta*ji* Subhash Chandra Bose. We all know about his contribution to the freedom struggle of this country and many people think that had Neta*ji* been alive and had Neta*ji* been in the helm of affairs of the country after Independence, the shape of our independent India would have taken a different direction but, unfortunately, that could not happen. And, unfortunately, there are some people in this country -- who I do not want to indicate who those people are -- in order to eulogize some other leader, the contribution of Neta*ji* and some other leaders were very conveniently forgotten. People refuse to recognize their contribution to this country. So, this Government has very rightly taken a decision. I, therefore, compliment the hon. Prime Minister that the Republic Day celebrations would start from the birthday of Neta*ji* that is 23rd of January, every year. It is a very, very welcome decision which this Government has taken.

Sir, another very important decision and very impressive decision this Government has taken is to observe Veer Bal Diwas on 26th December in the memory of sacrifice of Sahibzada, the son of the Tenth Guru Gobind Singh for their unparallel sacrifice during the Muslim era. Sir, there are some other Veer Bals in this country whose sacrifice is memorable. That cannot be forgotten. I will cite one example from my own State of Odisha. There was a boy, his name was Baji Rao. He was an 11-12 year old boy. He bravely faced the bullet of the Britishers at that time. He was a boatman. His father was a boatman. His father was ailing, therefore, he took charge of the boat and when the British soldiers came to the river bank and asked the boy to open the boat to take them to the other side so that they can go and invade a village and arrest some freedom fighters, this 12-year old brave boy Baji Rao refused and he was shot at and he became a *Shaheed*. There are some other Veer Bals in the country. My point is that all the history of sacrifice of such Veer Bals of this country should be collected and memorial should be constructed in their memory and history

should give proper place to the sacrifice of such people. Therefore, it is a very good step that the Government has started observing the Veer Bal Diwas. Therefore, I also compliment this Government. If you go to Para 22 of the Speech of the hon. President, he has said about the farmers, empowering the farmers of this country. It is a very, very welcome thing. The President has mentioned about empowering the farmers in rural economy of the country. I am not going to deal in detail about the rural economy but I know that you would not give me time for that. I have a very limited time. The other Members have very elaborately yesterday and the day before have explained as to what is the rural economy of this country now. The President has also complimented the farmers. Despite the Pandemic situation, the farmers produced more than 30 crore tons foodgrains and 33 crore tons of horticulture produced in 2020-21. The Agriculture export reached a record level and registered a growth of more than 25 per cent valuing Rs. 3 lakh crore. This is the contribution of the farmers of this country. In the Question Hour, we were discussing about the Swaminathan Commission, Minimum Support Price pertaining to the farmers. If the farmers can contribute so much to this country, and in return what the farmers are getting? The farmers' income have not been doubled. This is the promise of this Government that by 2022, farmers' income will be doubled. I will ask persistently to the Government that can the Government say that by now it has been able to double income of the farmers? Can they say it? 'No', Sir. The income of the farmers' has not yet been doubled. Had the farmers' income been doubled, they would not have committed suicides. You will be astonished to know as to why the farmers' of this country are committing suicides every day. It is not my report. It is the Report of the National Crime Record Bureau. It is an NCRB data. According to the NCRB data, as many as 42,480 farmers and daily wagers committed suicide in 2019. It is a 2019 Report, and not the latest report, which is an increase of 6 per cent from the previous year. Every year, the number of farmers' suicide is going on. Why? Are they getting the MSP for their produce? In the Question Hour, I put the question and other hon. Members also put the Question about the MSP, but I think the Government gave a very evasive reply. The Government is not coming out with a reply as to whether they will bring a law in this House to ensure a legal coverage to the MSP. The Government refused to do that. This is one of the demands of the agitating farmers of this country. Most of the farmers in this country are small and marginal farmers and they are committing suicide. The farm labourers are committing suicide. The Government has been able to increase the economic standard of the farmers, then why are the farmers compelled to go for committing suicide? Has the Government an answer for this? This is a very pertinent question about the plight of the farmers. Had the

farmers been in a happy condition, in a very sound economic condition, thousands and lakhs of farmers would not have gone for agitation in the Delhi border. Sir, the Railway Minister is very much present here. I compliment the Railway Minister for having given a good amount of sanction to the different projects of Odisha. I compliment him. Sir, I would like to ask one thing. Why step-motherly treatment is being shown to Odhisha, my own State. I will give only example. Our Chief Minister has repeatedly asked for unification of all Railways assets over Odisha State under East Coast Railway Headquarter at Bhubaneswar. But, we were told that Zones are not formed on State boundary line. The reply of the Government is that the Zones are not formed on the State boundary line. Okay, Sir. I agree, Zones are not formed on State boundary line. But, now the South Coast Railway Zone has been formed on State boundary line. At whose cost? At the cost of the East Coast Railways. Why is this discrimination? When our request has been turned down then why in some other State you are doing it for the State-level boundary and constituting the Railway Zone? Sir, you have taken away a portion of Andhra Pradesh from East Coast Railways. Then, why not Raurkela and Jharsuguda etc.? This is our own demand. Now, Raurkela and Jharsuguda are in Chakradharpur Division outside Odisha. So, our request is that you bring Raurkela and Jharsuguda and other areas, constitute a separate Division, merge it with East Coast Railways. The reply is, 'Railway Zones are not constituted on State boundaries'. If it is not constituted on the basis of State boundaries then why it happened in Andhra Pradesh? So, Sir, we feel that in some respect, discrimination is meted out to my State Odisha.

The President has mentioned about forming two All India Institutes of Medical Sciences, one in Jammu and one in Kashmir. I welcome it. It is a very, very good decision. But, there are some other areas in this country where health services are very poor. I will cite one example. It is Sundergarh in Odisha. It is a tribal dominated area and it is adjacent to Jharkhand which is also a tribal dominated area. Sir, the request of my State Government is, and, my Chief Minister, Shri Naveen Patniak who has been all the time requesting the Central Government, to open an AIIMS institute in Sundergarh. I welcome the decision of the Government that two AIIMS are being opened, one in Jammu and one in Kashmir. But, some other areas in the country are there, mostly dominated by the tribal population where health services are poor. So, our request is to open an AIIMS at Sundergarh as well.

Sir, there are some States in the country - Odisha, Bihar, Jharkhand - which are mine bearing States. And, the Government of India is collecting a Clean

Environment Cess. Earlier, they were collecting Rs.200 per ton. Now, it has been enhanced and Rs.400 per ton is being collected by the Centre. The Odisha Government has requested for renaming the Cess as Environment and Rehabilitation Cess. Sir, we are suffering. The mine-bearing States are suffering. Our environment is polluted. Our trees are cut. And, the Government of India is collecting this Cess in the name of Clean Environment Cess. We, the mine-bearing States do not get a single pie on that. So, my Chief Minister, Shri Naveen Patnaik has always been requesting to rename this Cess as Environment and Rehabilitation Cess and earmark at least 60 per cent for the coal bearing States. This has been our request. The Government of India is not considering it.

Sir, about cess and surcharge, the share of this gross tax revenue for the Union Government has increased from 7.5 per cent to about 19 per cent in the last 20 years. The Government of India is imposing cess and surcharge on petrol, diesel and liquor product and some other products also, and the increased trend of the Centre to rely on cess and surcharge denies the States their rightful share in tax devolution because the cess and surcharge amount is not going to the divisible pool. The States are not entitled to get the share of it as per the recommendations of the Finance Commission. So, our request to the Centre is that the revenue thus generated should form part of the divisible pool so that the concerned States can get a benefit of that. Sir, we understand that during the pandemic the Central Government spent a lot of money. The State Governments have also spent a lot of money for that, from where will that money come? This is our genuine and rightful demand. So, I urge upon the Central Government to concede it.

Sir, hon. President in his Speech has mentioned about women empowerment and the President said 'women empowerment is one of the top priorities of the Government'. Sir, this is just contrary of the fact. A lot of slogans are there, like *'Beti Bachao Beti Padhao'*. Sir, we know that Triple talaq Bill was passed by this House. We say that among the Muslim community, lot of superstitions are there and we have to deal with that. Sir, I will put one question here, what happened in Sabrimala Temple in Kerala? What was the judgement of the Supreme Court? What was the stand of Bharatiya Janata Party? There are two all-India largest National political parties; one is Bharatiya Janata Party and the other is Congress Party; what was their stand? On the one hand, we talk about women emancipation, and on the other hand, we support preventing women from entering into a temple. We are not even prepared to go by the judgement of the Supreme Court. What was the

judgement of the Supreme Court? The Supreme Court held about Sabrimala that 'any exception placed on women because of biological differences violates the Constitution. It violates right to equality under Article 14 and freedom of religion under Article 25'. Why are these double standards? On the one hand, we say about women emancipation, on the other hand, we prevent women from entering into a temple and offer their prayers to the lord. These are double standards.

Sir, now I will talk about the Women's Reservation Bill. This House passed the Women's Reservation Bill in the year 2010, but, still that Bill has not become an Act. Sir, women will be astonished to know that women represent 10.5 per cent of the total Members of the Indian Parliament; these are the latest figures about the women representation in Rajya Sabha and Lok Sabha. In the Legislative Assemblies across all the States, it is a pitiable figure, 9 per cent only. If we take into consideration women representation in all the Assemblies together, it is hardly 9 per cent. This is not my report; this is the report of the Election Commission of India. Sir, even in Muslim countries, those who are considered to be very conservative people, women representation is much more than what we have here in our country. Even in countries like Pakistan and Bangladesh, two Muslim population-dominated countries, they have passed the Women's Reservation Bill, but, we are reluctant; why? On the one hand, we talk about women emancipation, we talk about 'Beti Bachao Beti Padhao' and we talk about bringing the women into the mainstream of the society, but, we still refuse to give them their political rights; why? It was done by them also; it is being done by these people also. Why is the Government not bringing this Bill? What prevents them from doing it? I am sorry to say this is just hypocrisy. I urge upon the Government that it is high time to bring the Women's Reservation Bill.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Mr. Acharya, your time is over.

SHRI PRASANNA ACHARYA: Sir, I am concluding very shortly, just give me two-three minutes more. I want to raise one very important thing that Odisha is a cyclone-prone State. Our State will be surprised to know that during the last one hundred years, we have been hit by natural calamities for more than 90 times; flood, drought, cyclone, super-cyclone, etc. All these calamities are devastating the economy of Odisha. Our hon. Chief Minister, Shri Naveen Patnaik has many times requested the Central Government to give a special category status to States like Odisha. If not special status, at least, give a special focus category status to Odisha and treat it at par with North Eastern and Himalayan States, and give that economic

benefit to States like Odisha. That is not being heeded by the Central Government so far. Sir, the last point that I would submit is about federalism. This is a federal country. Our Constitution provides for federalism. But we feel, this House knows it, in every Bill, there are one or two provisions taking away the rights of the State Governments. What type of federalism is this? The latest decision that the Government has taken is that any moment the Central Government can withdraw any IAS officer from any State without the consent of the particular State. What type of federalism is this? So, you are not strengthening the federal character of the Constitution of our country but you are weakening it. Therefore, my submission to the Central Government is that kindly desist from doing this. This is a federal country and federalism is our essence. You cannot go away with this. Therefore, Sir, if you want to run this country unitedly, if you want this country to develop unitedly, and if you want to take all the States to the mainstream of development of this country, don't eschew the principle of federalism. With this, Sir, in spite of the fact that there are a few contradictions in the Speech of the President, कथनी और करनी में बहुत फर्क नज़र आता है, I support the Motion of Thanks on the President's Address to the Joint Session of Parliament. Thank you, Sir.

SHRI K. SOMAPRASAD (Kerala): Sir, the hon. President in his speech tried to sketch a picture of a colourful and bright present and future India. According to him, India is a fast developing nation without poverty, malnutrition, unemployment, illiteracy, etc. As per his version, the Indian citizens are living in a semi-paradise and when the hon. Prime Minister, Narendra Modiji, completes his tenure, India would become another paradise. But what is the reality? It is far away from the sketches. The President's Address does not narrate the real picture of the political, economical and social realities of the country. Sir, the content of the speech is nothing but usual combination of high rhetoric, unrealistic claims of the achievements of the Government. Sir, please permit me to record my reservations, disappointments and regret about the President's Address. Sir, when the hon. President spoke about the handling of the pandemic, he became eloquent. But we know the Central Government was an utter failure in handling the situation. Sir, how could we forget the floating dead bodies in River Ganga? How could we forget the dead innocent children and patients without getting oxygen and treatment at the proper time? How could we forget the long queues of the dead bodies in crematoriums? Now, the hon. President said about vaccination. Sir, population-wise we are the second largest country in the world. Administering 150 crores vaccines to 100 crore people within one year is not a big deal. It could have been finished earlier. Actually the

Government failed to administer two doses of vaccine to the entire citizens within this period. Sir, the President praised the frontline workers of the pandemic but what the Government did for them. Had the Government provided any security, any protection, any insurance facilities to their life and given them any incentive? Nothing, Sir. When we go through each and every performance of the Government, especially in the pandemic period, the Government did not act properly. The Government was utilizing the pandemic situation to implement its anti-people policies over them. The price hike of the petroleum products and disinvestment of the public sector undertaking are the best examples. The Government is selling the share of the PSUs which are running profitably and using the money to save private sector companies which are running in loss. Sir, who can support the price hike of domestic LPG and kerosene? The youth, especially the educated youth in India, are in severe frustration and mental agony because of the less job opportunities. Every day the unemployment rate is increasing. Disinvestment of PSUs never help to create new job opportunities. Moreover, it would decrease the existing job chances. At the same time, the Government is not ready to fill the existing vacancies. As per the documents of Government of India, a large number of posts in different ministries are kept vacant for the last several years. The total number of vacancies would come to about 12.3 lakhs. In the Defence Ministry itself, there are 2.4 lakhs civil posts vacant, 1.28 lakhs in the Home Ministry, while it is 2.37 lakhs in the Railways. More than 70,000 vacancies are there in the Health and Family Welfare Ministry. In the Department of Higher Education, it is 25,000 vacancies. In the Central Police Force, the vacancies are 96,000.

The disinvestment and undeclared ban on appointment would badly affect the marginalized sections and *dalits*. The hon. President again keeps mum on issues like social justice and reservation in this speech. What is the contribution of the Government in NREG section? The Government is dividing the workers according to their caste and religion by giving separate wages are for SC, ST and general category. The workers who are working together in the same field are divided as SC, ST and general category workers. It is too bad. The wages for SC/ST workers is not distributed properly. Three months' wage arrears are pending in Kerala. It would be cleared immediately. There are lakhs and lakhs of contract workers and scheme workers working for several years, but nothing was mentioned in the President's speech about the regularization of the scheme workers. The hon. President in his Speech explained about the Prime Minister's Awas Yojana. He said that more than two crore pucca houses have been provided to the poor. I welcome it, but as per the

Socio-Economic Caste Census (SECC), there are 24.39 crore households in India. Out of it, 17.91 crores are living in villages. Out of the 17.91 crore rural households, 56 per cent are landless. Let us examine the status of SCs and STs. Seventy per cent of SCs and 50 per cent of STs are landless. Without a piece of land, how can they construct a house? Land reforms are the only remedy. The President is keeping mum on this serious matter. Disinvestment of the public sector undertakings badly affects the job chances of the weaker sections, especially SCs and STs in the society. Reservation in employment is introduced only in Government jobs and public sector undertakings. When a public sector undertaking becomes private, there ends reservation in employment. In order to compensate the job loss due to the privatization, the demand for job reservation in the private sector should be considered very seriously. Moreover, there are several Government departments, including Defence and Judiciary where the reservation is not implemented. Without diluting the educational qualifications or physical fitness, the reservation can be implemented even in Defence Department. In Judiciary also, reservation can be implemented without diluting educational qualification and bar experiences. As you now, in Kerala, we have a very good health care system up to the bottom level. There is a long standing demand of Kerala for an AIIMS. It is still pending without consideration. As per our Constitution, India is a Union of States and the Constitution gives much importance to the federalism. The Constitution upholds the federal character, but the Central Government always imposes unilateral decisions on the State Governments and curbs the State power. The Governors appointed by the Centre, most of the time, are acting as political agents of the Central Governments. The Tamil Nadu example is the nearest one. Now the amendments in the concerned rule related to the deputation and transfer of IAS officers is one of the best examples, which reveals the intention of the Centre to interfere in State administration. The Centre should restrain from such unconstitutional movement. Thank you, Sir.

12.00 Noon

प्रो. मनोज कुमार झा (बिहार): उपसभाध्यक्ष महोदय, मैं अपने दल, राष्ट्रीय जनता दल की ओर से महामहिम राष्ट्रपति जी के अभिभाषण के धन्यवाद प्रस्ताव पर अपना और अपने दल का पक्ष रखने के लिए खड़ा हुआ हूं। गवर्नमेंट ऑफ इंडिया एक्ट, 1919 के बाद हमारे यहां इस रवायत की शुरुआत हुई। उससे पहले हमारे यहां यह परंपरा नहीं थी। एक और ऐतिहासिक तथ्य जिसे मैं सदन के अपने साथियों के समक्ष रखना चाहूंगा, वह यह है कि 1950 में भी 31 जनवरी को ही अभिभाषण हुआ था। जब हमारे तब के महामहिम डॉ. राजेन्द्र प्रसाद, जो बिहार से आते थे, देश के सर्वमान्य नेता थे, उन्होंने अभिभाषण दिया था, तो 72 वर्ष बाद यह एक संयोग है। लेकिन

72 वर्ष के अभिभाषणों के दायरे में अगर सोचें, तो कई चिंता की लकीरें हैं और चिंता की उन लकीरों को हमने अभिभाषण के दौरान नहीं देखा। इसलिए मैं शुरुआत करूंगा कि -

"बेवफा बावफा नहीं होता,
वरना इतना बुरा नहीं होता,
बाद लुटने के यह पता चला,
कि रहज़न रहनुमा नहीं होता।"

सर, मैं कुछ छोटी-छोटी चीज़ें इस संदर्भ में रखना चाहूंगा। मुझे पता है कि इस संदर्भ की क्या गरिमा है। राष्ट्रपति जी का अभिभाषण एक बहुत बड़ी चीज़ होती है। वह देश का एक ब्लूप्रिंट होता है। एक दिशा और दशा देने की कोशिश होती है। हम विपक्ष में हैं, लेकिन अगर हम देश की दशा और दिशा से चिंतित हैं, तो अभिभाषण की पंक्तियों में भी उस चिंता की लकीरें दिखनी चाहिए थीं। जब उस चिंता की लकीरें नहीं दिखती हैं, तो दुःख का एहसास होता है। कभी-कभी मैं सोचता हूं कि महामहिम को सोते-जागते अपने सलाहकारों से बात करते, टेलिविज़न देखते, सोशल मीडिया देखते, संवाद करते क्या यह नहीं लगता होगा कि देश के visuals बहुत अच्छे नहीं हैं! छात्रों पर आंसू गैस के गोले - वे क्या मांग रहे थे, वे चांद नहीं मांग रहे थे, वे नौकरी मांग रहे थे, वे दो करोड़ वाला भी नहीं मांग रहे थे, वे कह रहे थे कि बाकी वाला, जो बचा हुआ है, वह दे दो। आपने लाठियां बरसाईं। मैं यह सोचता हूं कि महामहिम के अभिभाषण में अगर इस तरह की चिंता न हो, तो भाषण कागज का पुलिंदा लगता है और उसे कागज का पुलिंदा कहना अच्छा नहीं लगता है।

माननीय उपसभाध्यक्ष महोदय, मैंने विस्तार से कोरोना पर इस सदन में चर्चा की है। कोरोना को लेकर भी जो चिंता आनी चाहिए थी, वह नहीं आई। अर्थव्यवस्था के बारे में बोलना मैंने बजट के लिए तय किया हुआ है। मेरा मानना है कि सन 1950 से लेकर अब तक किसी की भी सरकार हो, मैं जानता हूं कि यह लिखा कहां जाता है, लेकिन जहां लिखा जाता है, मैं आग्रह करूंगा कि अगर हम सत्ता पक्ष और विपक्ष सोच सकें, तो राष्ट्रपति जी के अभिभाषण को दलीय दायरों से ऊपर कर दीजिए। कल को आपकी सरकार न हो, यह मैं बाकी लोगों से भी अपील करूंगा जो कल सरकार में आएंगे, कल नहीं आएंगे तो परसों आएंगे, कभी तो आएंगे, तो मैं सिर्फ यह कहना चाहता हूं कि अभिभाषण को एक non-partisan document बनाइए। राष्ट्रपति देश के राष्ट्रपति हैं। उनके सरोकार में देश का सरोकार दिखना चाहिए। उपसभाध्यक्ष महोदय, सर्वेश्वर की एक लाइन थी - 'अगर तुम्हारे घर के एक कमरे में लाशें सड़ रही हों, तो क्या तुम दूसरे कमरे में प्रार्थना कर सकते हो। अगर तुम्हारा जवाब हां है, तो मुझे तुमसे कुछ नहीं कहना है।' यही बात कहकर मैं इस संदर्भ की बात खत्म करता हूं।

सर, माननीय राष्ट्रपति जी के अभिभाषण का पैरा 4 कहता है - remembering past and learning from it. इतिहास की एक अपनी स्मृति होती है और स्मृतियों का एक इतिहास होता है और विश्व का इतिहास गवाह है कि जिस किसी ने भी अतीत की स्मृतियों के साथ छेड़छाड़ करने

की कोशिश की, उसको बदलने की कोशिश की, वे इतिहास के footnote में चले गए। नेताजी सुभाष चंद्र बोस देश के नेताजी हैं, उनको imperial canopy में रखने की जो बात है, अगर नेताजी कहीं से आ जाते, तो कहते कि canopy में मत रख भाई, बल्कि दिलों में रख। मैं यह इसलिए कह रहा हूं, क्योंकि मैंने नेता जी की चिट्ठियां नेहरू जी के नाम की पढ़ी हैं, मैंने नेता जी की चिट्ठियां बापू के नाम की पढ़ी हैं, मैंने नेता जी की चिट्ठियां तमाम उस दौर के लीडर्स के नाम की पढ़ी हैं। कहां कद था नेता जी का, नेहरू जी का, बापू जी का, पटेल जी का और उसकी विवेचना कौन लोग कर रहे हैं? मैंने इसी सदन में कहा था कि बौनी समझ रख कर लोग लम्बा इतिहास नहीं लिख सकते, लम्बी लकीर नहीं खींच सकते। आप एक बार इस पर चिंता करिएगा।

सर, मैं यह कह रहा हूं कि बापू के राम की संकल्पना करिए। माननीय उपसभाध्यक्ष महोदय, मैं कभी-कभी सोचता हूं - हमने 1952 में पहला चुनाव लड़ा। सर, 1952 में हम पार्टिशन से निकल कर आए थे, बहुत पीड़ा थी, लाखों लोग उधर मारे गए और लाखों लोग इधर मारे गए। सर, 1952 का चुनाव समावेशी विकास पर हुआ था, रोजगार पर हुआ था। आज़ादी के 70 साल बाद हम चुनाव किस चीज़ पर लड़ रहे हैं, यह आप देख लीजिए। मुझे तो कभी-कभी ताज्जुब होता है कि पाकिस्तान में चुनाव हमारे नाम पर नहीं होता है, लेकिन हमारे यहां चुनाव पाकिस्तान के नाम पर होता है। मैं तो कह रहा हूं कि जिन्ना कहीं भी होंगे, सोच रहे होंगे कि जो जीते जी मैंने नहीं पाया, भाजपा वालों ने मुझे मरने के बाद दे दिया। मैं यह समझता हूं कि यह हम सब के लिए चिंता का विषय होना चाहिए।

सर, मैंने कहा था कि बापू के राम की संकल्पना कीजिए, क्योंकि आप इतिहास की बात करते हैं। सर, यह किताब है प्रार्थना प्रवचन, यह बापू की प्रार्थनाओं की किताब है, बापू की प्रार्थनाओं का संकलन है। मैं आग्रह करूंगा कि इसे सब पढ़ें। जब बापू नोवाखोली से लौटकर आए, तो उनको बहुत पीड़ा थी, उन्होंने अपनी प्रार्थना को बदल दिया। वह प्रार्थना 'भजमन प्यारे सीताराम' की जगह 'भजमन प्यारे राम-रहीम', 'भजमन प्यारे कृष्ण-करीम' है। आप क्या कर रहे हैं? आप कृष्ण और करीम के बीच में कंटीली दीवार लगा रहे हैं, राम और रहीम के बीच में दीवार लगा रहे हैं, ये दीवारें आज हो सकता है कि ताली दिलवा रही हों - आप मिट जाएंगे, ये दीवारें भी मिटेंगी, यह वक्त-वक्त की बात है। आप एक बार जरूर सोचिएगा, क्योंकि बापू पर माल्यार्पण आप भी करते हैं। आपने चश्मे पर महदूद कर दिया, आप बापू का चश्मा लीजिए, बापू को चश्मे में मत रखिए, यह मेरा आग्रह होगा। सर, एक चीज़ तो यह थी।

माननीय उपसभाध्यक्ष महोदय, मैं कोविड के संदर्भ में बोलूंगा नहीं, यह मैंने पहले ही कहा है। आज इश्तहारबाज़ी हो रही है - मैं सिर्फ केन्द्र को नहीं कह रहा हूं - जो सरकारें कोविड के वक्त में नदारद थीं, सोशल मीडिया गवाह है, वे सरकारें चार पन्ने का इश्तहार दे रही हैं। पहले नेता लोग काम करते थे, तो लोग कहते थे कि सोच ईमानदार है, काम दमदार है। अब लगता है कि दूसरे का भरोसा नहीं, खुद ही छपवा दो - सोच ईमानदार, काम दमदार, तो सर, इसके बारे में लोगों को बोलने दीजिए।

सर, दूसरी चीज़ मैं कोविड के संदर्भ में आपको कहूंगा। जब आप कहते हैं कि फलाने की तुलना में यहां पर इतने कम मरे, कभी दूसरे से तुलना करते हैं। सर, जिन परिवारों के चिराग गुम हुए हैं, उनके लिए मौत आंकड़ा नहीं है। मेरी बेटी के साथ में एक लड़की पढ़ती थी। वे दो बेटियां थीं। माता-पिता एक हफ्ते के अंदर दुनिया से चले गए, क्या उसको हम नम्बर बताएंगे कि यह आंकड़ा है, तुम्हारे बाबूजी का, यह आंकड़ा है तुम्हारी माँ का! सर, ऐसा नहीं होना चाहिए। इतनी तो संवेदनशीलता होनी चाहिए, चाहे सरकार किसी की भी हो।

सर, समानता और बंधुत्व के संदर्भ में बाबा साहेब डा. भीमराव अम्बेडकर की चर्चा की गई है। सर, इस बारे में मैं क्या कहूं? यह 'महादेव गोविंद रानाडे लेक्चर' बुक है। बाबा साहेब ने एक बात बार-बार कही थी, वह बात यह थी कि डेमोक्रेसी को सबसे बड़ा खतरा hero worship से है, उससे इसे बचा लेना, लेकिन हमने क्या किया है - हमने पूरी की पूरी democracy को hero worship में तब्दील कर दिया है। आप कहेंगे कि ऐसा पहले भी हुआ था। मैं कहना चाहता हूं कि जो पहले हुआ, वह अच्छा नहीं था, मगर आज हो रहा है, वह भी अच्छा नहीं है। सर, आजकल शब्दावली बदल गई है। वाजपेयी जी की सरकार NDA Government कही जाती थी या आपकी ही सरकार जब शुरू में बनी थी, तो NDA Government या BJP Government थी, अब मोदी गवर्नमेंट कहते हैं। अब हो गई है केजरीवाल गवर्नमेंट। सर, यह जो बीमारी है, इससे सरकार व्यक्ति केन्द्रित हो जाएगी, इससे डेमोक्रेसी को दिक्कत हो जाएगी। मैं आपको बताना चाहता हूं कि डेमोक्रेसी को सबसे बड़ा खतरा cult से होता है। If a leader becomes a cult, first, the internal democracy is destroyed; then democracy everywhere is destroyed and everybody suffers. आज भूपेन्द्र जी ने किताब लिखी है - 'The Rise of the BJP'. मैं समझता हूं कि अगर कहीं ऐसे हालात हैं, तो he has to write another book, 'The Fall of the BJP'. सर, अब मैं यह कहना चाहता हूं कि प्रजातंत्र का मूल है - अपने साथियों के लिए आदर और सम्मान की भावना।

उपसभाध्यक्ष (डा. एल. हनुमंतय्या) : प्रोफेसर साहब, आपका टाइम समाप्त हो गया है।

प्रो. मनोज कुमार झा : सर, मैं एक-दो मिनट का टाइम लूंगा, उससे ज्यादा नहीं लूंगा। सर, मैं ज्यादा वक्त नहीं लूंगा और ज्यादा टाइम इसलिए भी नहीं लूंगा, क्योंकि वक्त भी अच्छा नहीं चल रहा है। सर, माननीय महामहिम कहते हैं कि प्रजातंत्र का मूल है - अपने साथियों के लिए आदर और सम्मान की भावना। मैं सभी से आग्रह करूंगा, सिर्फ आपसे नहीं करूंगा कि एक-दूसरे के लिए हमारी शब्दावली क्या हो गई है? हम युद्ध की शब्दावली का इस्तेमाल करते हैं, हम एक-दूसरे के खिलाफ चुनाव लड़ते हैं। सर, बिहार के चुनाव में किस तरह की शब्दावली का प्रयोग हुआ और किस तरह की शब्दावली का प्रयोग अभी के चुनावों में हो रहा है? चुनाव कोई भी जीते, लेकिन कोई भी इस देश में द्रेशद्रोही नहीं है। हमारी और आपकी संकल्पना में फ़र्क़ हो सकता है, न मैं आपको देशद्रोही मानूंगा, न आपको अधिकार देता हूं कि आप मुझे देशद्रोही कहें, क्योंकि यदि तराजू पर तोलिएगा, तो चिंता शायद आपको अपनी होगी, मेरी नहीं होगी, सर, मैं आपसे यह कहना चाहता हूं।

सर, देशद्रोह का मामला कहाँ से आ गया? मैं अब एक-एक करके खत्म ही करूंगा। मैंने पहले भी कहा था और अभी फिर दोहरा रहा हूं कि यह जो पूरा का पूरा discourse है, विमर्श है, सबको बैठकर राजनीतिक विमर्श बदलना चाहिए, अन्यथा सब खत्म हो जाएगा।

सर, अब आप पैरा 50 पर आइए। मैं आपका एक-डेढ़ मिनट और लूंगा। Food security को लेकर बड़ी-बड़ी बातें होती हैं। सर, आप अन्न की godown से पेट तक की यात्रा सुनिश्चित नहीं करवा रहे हैं। आपके पास अन्न का भंडारण है, लेकिन हासिल क्या है? आप 116 मुल्कों में 101वें नंबर पर हैं। भुखमरी, पेट की लानत सबसे बड़ी लानत होती है। अगर मंदिर भी बनवा रहे हैं तो उसमें प्रसाद चढ़ाने के लिए पैसा चाहिए। अगर मज़ार पर जा रहे हैं, तो चादर चढ़ाने के लिए पैसा चाहिए। लोगों के पास कुछ नहीं बचा है। क्या आपको यह चिंता नहीं होनी चाहिए? मैं जान-बूझकर Press Freedom Index की बात नहीं कर रहा हूं, मैं जान-बूझकर Democracy Index की बात नहीं कर रहा हूं, क्योंकि शांता क्षत्री जी के सवाल को ख़ारिज करके आपने vindicate कर दिया कि भावना क्या थी।

सर, मैं पैरा 70 पर कहूंगा, यह आखिरी ही है। हम इस पैरा 70 पर आते हैं। इसमें 'एक भारत, श्रेष्ठ भारत' की बात कही गई है। इसमें बिहार आता है या नहीं या बिहार से 39 सांसद ले लिए और बिहार का काम खत्म। सर, मैंने पहले भी कहा था कि अब बिहार ज्वालामुखी के ढेर पर है। लालू जी के टाइम से - उस सदन में बात शुरू हुई थी, फिर राबड़ी जी हमारी मुख्य मंत्री रहीं, अभी नेता प्रतिपक्ष और मुख्य मंत्री नीतीश कुमार जी एवं भाजपा के पूरे बिहार विधान मंडल दल ने प्रधान मंत्री जी से हाथ जोड़कर कहा कि प्रधान मंत्री जी, बिहार को विशेष राज्य का दर्जा दीजिए। आप दर्जा दीजिए, यह खैरात नहीं है। यदि बिहार तरक्की नहीं करेगा, तो देश की तरक्की में कभी चार चाँद नहीं लगेंगे, दो चाँद छूट जाया करेंगे, क्योंकि वे दोनों चाँद पूर्वांचल से आएंगे - आपको इसका ध्यान रहे।

सर, अब मैं एक और बात कहूंगा। चंद्रशेखर जी के साथ बहुत लोगों ने काम किया है। उन्होंने 'रहबरी के सवाल' पर एक बड़ी मार्मिक बात कही थी कि घर के डिज़ाइन पर आम तौर पर सामान्य दिनों में मतभेद हो सकता है, लेकिन जब घर में आग लगी हो, तो डिज़ाइन में मतभेद नहीं होता है, सबको मिलकर आग बुझानी चाहिए। आज वे परिस्थितियाँ हैं। मैं आपसे इसलिए कह रहा हूं, क्योंकि उन्होंने भी बिहार जैसे राज्य में दिल्ली की नीति और नीयत की वजह से असंतोष के लक्षण बताए थे। मैं आपके माध्यम से आग्रह करूंगा कि महामहिम इसका संज्ञान लें।

सर, अब मैं आखिरी बिंदु पर कहूंगा। सर, एक किताब है। मैं कश्मीर के बारे में आग्रह करूंगा। मैंने यह बार -बार कहा है कि कश्मीर जमीन का टुकड़ा नहीं है, जम्मू जमीन का टुकड़ा नहीं है, लद्दाख जमीन का टुकड़ा नहीं है, वहाँ जिंदा लोग बसते हैं। अगर आप यहाँ से नॉर्मल बोलते हैं, तो घाटी में नॉर्मल लगना चाहिए। मैं यह इसलिए भी कहूंगा कि यह 'लाल चौक' किताब एक यंग लड़के ने लिखी है। यह बिहार का लड़का है।..(**व्यवधान**)..

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Manoj Kumar Jha *ji*, please conclude.

प्रो. मनोज कुमार झा : उसने यह किताब लिखी है और कहा है कि normalcy कैसे restore की जा सकती है। इसको सब पढ़ें। सर, मैं आखिर में ..(**व्यवधान**)..

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Please conclude.

प्रो. मनोज कुमार झा : महोदय, 30 seconds और। सर, नॉर्थ-ईस्ट के बारे में चर्चा हुई, 14 civilians की बर्बर हत्या हुई। क्या वे भारत के नागरिक नहीं थे? क्या उनके लिए एक शब्द नहीं होना चाहिए था? मैं यह इसीलिए कह रहा हूं कि अभिभाषण सादा document न हो, बल्कि उसमें दर्द और पीड़ा भी हो। उसमें सब कुछ हो, ताकि वह हमारा अभिभाषण हो, आपका अभिभाषण हो, सबका अभिभाषण हो। सर, मैं इतना कह कर अपनी बात समाप्त करता हूं, जय हिंद!

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Thank you. Now, the next speaker is Shrimati Priyanka Chaturvedi.

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र): सर, आपका बहुत-बहुत आभार। मुझे शिव सेना की तरफ से Motion of Thanks के बारे में अपनी कुछ राय रखने का मौका मिला है।

सर, हमने राष्ट्रपति जी की speech को बहुत ध्यान से सुना। उन्होंने बहुत सारी बातें कीं, बहुत सारे मुद्दों पर देश के सामने सरकार का पक्ष रखा, जो दिशा-दशा होती है, वह रखने का काम किया। उनके भाषण को सुन कर ऐसा लगा कि हमारे देश में अमृत काल नहीं, स्वर्णिम काल शुरू हो गया है। हमारे युवा बहुत खुश हैं, उनके पास रोजगार है; हमारी महिलाएँ बहुत खुश हैं, उनके पास सुरक्षा है, वे politically empowered हैं। ऐसा लगा कि हमारे आम आदमी को किसी तरीके की दिक्कत ही नहीं है, पर सच्चाई और हकीकत आज देश के सामने है। मैं उम्मीद करती हूँ और believe करती हूँ कि strong nations are not built by insecure governments or insecure leaderships. Strong nations can only be built, जहाँ हम अपनी अच्छाई, बुराई, सब चीजों का ब्योरा देश के सामने रख सकें।

उन्होंने किसानों की बात की। उनके भाषण से तो ऐसा लगा जैसे किसानों की आय दोगुनी हो चुकी है, हम किस बात की चर्चा कर रहे हैं! किसान खुश हैं, किसान खुशहाल हैं, देश की प्रगति हो रही है, पर सच्चाई यह है कि उस भाषण में राष्ट्रपति जी ने एक बार भी देश के सामने यह सच नहीं रखा कि हमारे 700 से ज्यादा किसानों ने अपनी जान दी है। उनको इसलिए जान देनी पड़ी है, क्योंकि इस सरकार ने तीन काले कानून लागू किए। प्रजातंत्र के खिलाफ, हमारे संविधान के खिलाफ जाकर ये कानून पास हुए। इन्हीं किसानों ने उनको मजबूर कर दिया कि ये

तीन काले कानून वापस लें, पर उस भाषण में कहीं भी उन 700 लोगों के बारे में, 700 किसानों के परिवारों के लिए किसी तरीके का शोक संदेश नहीं निकल पाया। हम भूल जाते हैं कि किस तरीके से लखीमपुर खीरी हो या दिल्ली में बॉर्डर पर बैठे हुए हमारे किसान हों, उनके ऊपर लाठी चलाई गई, कितनों को तो कुचला गया, पर उन मंत्री साहब के सुपुत्र आराम से बैठे हैं और मंत्री जी आए दिन यूपी चुनाव में प्रचार कर रहे हैं।

सर, दुख इस बात का होता है कि जो संविधान की रक्षा करने वाला पद होता है, राष्ट्रपति जी का पद होता है, हम federal structure की बात करते हैं, federal structure का मुद्दा भी उन्होंने उठाया, पर किस तरीके से रोज federal structure का हनन हो रहा है, संविधान का हनन हो रहा है, उस पर वे चुप्पी बाँधे रहे। Political appointees को गवर्नर के रूप में भेजा जाता है। महाराष्ट्र हो, वैस्ट बंगाल हो, तमिलनाडु हो, वे लोग केन्द्र सरकार का एजेंडा चलाते हैं और उनकी जो जिम्मेदारी होती है, वह जिम्मेदारी नहीं निभा पाते हैं।

राष्ट्रपति जी ने युवाओं के बारे में भी कहा कि हमारे युवा प्रगति की ओर हैं। 2014 से पहले demographic dividend की बात करते थे, अभी थोड़े खामोश हैं। अगर हमारे युवा इतने खुश हैं, तो मैं पूछना चाहती हूँ कि बिहार, उत्तर प्रदेश और सारे राज्यों में आज वे आक्रोशित होकर प्रदर्शन क्यों कर रहे हैं? बेरोजगारी चरम सीमा पर है, पर केन्द्र सरकार वाहवाही लूटने में लगी हुई है! केन्द्र सरकार पीठ थपथपा रही है कि record export हुआ है, आज सवेरे ही मैं सुन रही थी, लेकिन इस बात पर चुप्पी होती है कि आत्मनिर्भर भारत करते-करते record import चीन से आ रहा है। हमारे देश में बेरोजगारी चरम सीमा पर है।

सर, राष्ट्रपति जी ने महिलाओं के बारे में बात की। हर वर्ष सुन कर खुशी होती है कि महिलाओं के बारे में सरकार की कुछ सोच है, सूझ-बूझ है, पर हकीकत क्या है? देश की महिलाओं के लिए जो एक असुरक्षित माहौल बन रहा है, उसके बारे में चुप्पी बँधी हुई है। 'बेटी बचाओ-बेटी पढ़ाओ' का नारा आज 'बेटी भुलाओ-प्रचार बढ़ाओ' बन चुका है। Parliamentary Standing Committee, जिसकी मैं भी एक मेम्बर हूँ, उसमें कहा गया कि 'बेटी बचाओ-बेटी पढ़ाओ' का जो 85 परसेंट बजट है, वह प्रचार में खर्च किया जाता है। मंत्री जी ने आ कर कहा कि वह 85 प्रतिशत नहीं है, 58 प्रतिशत है, लेकिन आप देखिए कि यह भी 50 प्रतिशत से ज्यादा है। इसको हमें गंभीर तरीके से लेना चाहिए कि सच में हमारी बेटियां पढ़ रही हैं या नहीं पढ़ रही हैं। सच्चाई यह है कि कोविड काल में digital divide हो या गरीबी हो, सब जगह महिलाओं की preference कम हुई है। बेटियों को स्कूल से निकाला जा रहा था, Child marriages हो रही थीं, malnutrition बढ़ रहा था, लेकिन हमारी सरकार चुप्पी बांधे हुए थी। हम digital platforms की बात कर रहे हैं, Digital India की बात होती है, digital safety and digital security की बात होती है, लेकिन जब महिलाओं के साथ, खास तौर पर किसी समुदाय विशेष की महिलाओं के साथ अभद्र टिप्पणी की जाती है, अश्लील बातें की जाती हैं, उनकी खरीद-फरोख्त की जाती है, उस समय सरकार चुप्पी बांधे रहती है। सरकार से मैं निवेदन करती रह गई कि यह मामला महिला सुरक्षा का है, पर सरकार ने उस पर किसी तरीके का काम नहीं किया। वहीं मुम्बई पुलिस ने

महिलाओं को सम्मान देने का काम किया और उनको arrest किया। इसके लिए रूल्स बनने जरूरी हैं। अगर हम digital India की बात करते हैं, तो safety of women in digital space होना भी जरूरी है, यह केन्द्र सरकार की जिम्मेदारी है।

सर, बार-बार हमें यह कहा जाता है कि हमारी अर्थव्यवस्था आगे बढ़ती जा रही है, record GST हो रहा है, record collection हो रहा है, लेकिन आप यह बताइए कि यह record GST किस आधार पर हो रहा है? यह MSMEs को खत्म करके हो रहा है, PSUs को कौड़ियों के दाम पर बेच कर हो रहा है, cost of living को बढ़ाते हुए हो रहा है और लोगों को गरीबी रेखा की तरफ धकेल कर हो रहा है। जो GST collection हो रहा है, federal structure के तहत जो स्टेट्स हैं, उनको उस GST collection का right due नहीं मिल रहा है। महाराष्ट्र सरकार इसके लिए लगी हुई है, पर उनको जवाब भी नहीं दिया जा रहा है। इसलिए जब हम अभिभाषण की बात करें, तो यह बहुत महत्वपूर्ण है कि हम इन सब मुद्दों की बात भी उसमें रखें।

सर, अब मैं सबसे महत्वपूर्ण बात कहूंगी, देश के defense और देश की national security पर बाकायदा जितना खर्च किया जाए, वह कम है, लेकिन आप तो देश के taxpayer के पैसे को खर्च करके ऐसा spyware खरीदते हैं, जो चाइना और पाकिस्तान की जगह देशवासियों के ऊपर ही इस्तमाल होता है और उसका किसी तरीके का संज्ञान भी आप नहीं लेते, यह बहुत दुर्भाग्यपूर्ण है। यूएसए हो, फ्रांस हो, जर्मनी हो या इज़राइल खुद हो, इन्होंने Pegasus पर जांच शुरू कर दी है, लेकिन आप बार-बार यह हवाला देते हैं कि यह सुप्रीम कोर्ट के अंतर्गत है। सुप्रीम कोर्ट के अंतर्गत तो बहुत सारे मुद्दे थे, लेकिन जब यूपीए का कार्यकाल था, तो आए दिन पार्लियामेंट में उन पर चर्चा होती थी, पार्लियामेंट को ब्लॉक किया जाता था। मेरा आपसे सवाल है कि अब यहां Pegasus पर चर्चा क्यों नहीं हो सकती है? Pegasus में सबसे महत्वपूर्ण बात यह निकली है, जैसा मैंने पहले कहा, सारे देश उस पर investigation करने को तैयार हैं। इज़राइल खुद कह रहा है कि इस पर investigation होना चाहिए। WhatsApp और Facebook, जो इनके यार हैं, उन्होंने भी बताया है कि किस तरीके से Pegasus का इस्तेमाल हो रहा है। सारा देश यह कह रहा है, social media platforms कह रहे हैं, investigation reports कह रही हैं, phone makers बोल रहे हैं, लेकिन एक मात्र हमारा देश ऐसा है, जो splendid isolation में खड़ा होकर कह रहा है कि हमारी कोई जिम्मेदारी नहीं है, हम महिलाओं के ऊपर Pegasus का इस्तेमाल कर सकते हैं, चाहे महिला journalists हों, activists हों, विपक्ष की नेता हों, हम उनकी investigation कर सकते हैं, हम Pegasus डाल सकते हैं, उनके फोटोज़ को इस्तेमाल कर सकते हैं, उनका कैमरा यूज़ कर सकते हैं, उनका ऑडियो यूज़ कर सकते हैं। एक मात्र हमारा देश ऐसा है, जो इसे acknowledge करने को भी तैयार नहीं है। यहां पर जो हवाला दे रहे थे, जो defend कर रहे थे, शायद उनका भी नाम Pegasus की surveillance report में आया है, but, it is such a shame कि वे आज अपने आप को defend नहीं करके, इस सरकार को defend करने के लिए मजबूर हैं।

Last, but not the least, मैं बस एक ही चीज़ कहना चाहूंगी कि केन्द्र सरकार की जिम्मेदारी होती है कि वह सबको साथ लेकर चले। जब 'सबका साथ, सबका विकास' की बात

रखी जाती है, तो सही मायने में हर वर्ग का विकास होना चाहिए, चाहे पिछड़ा वर्ग हो, महिलाएं हों या कोई minority community हो, ये सब आपके देशवासी हैं - Indians first. उनके विकास और उनकी सुरक्षा को लेकर इस देश से और इस देश की सरकार से उनकी जो उम्मीदें हैं, उनको पूरा करने का कर्तव्य और जिम्मेदारी आपकी बनती है। हमारे जो democratic institutions हैं, उनको खत्म करके, ED, IT और CBI का इस्तेमाल करके केन्द्र सरकार राज्य सरकारों के साथ जो कर रही है, उसको आप बंद करें और सही मायने में देश की सही दिशा और दशा को तय करें। धन्यवाद, आपका बहुत-बहुत आभार।

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Now, I call upon Shri Kanakamedala Ravindra Kumar.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, it is about 12.30.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): No problem, you can take your time.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Thank you, Mr. Vice-Chairman, Sir, for giving me this opportunity. The customary annual Address by the hon. President of India to the Members of both the Houses of Parliament has a certain Constitutional sanctity.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

The main stakeholders to ensure such developed and modern India over the next 25 years are the State Governments. Our country is a Union of States. The State Governments are the primary agencies for implementation of various developmental and welfare projects and initiatives of both the Central and the State Governments. Nobody can dispute the fact that all-around development and progress of our country is critically dependent on the effectiveness of the State Governments.

In the limited time available to me, I would like to place on record my concerns and that of my Party, TDP, as to how the present state of affairs in my State of Andhra Pradesh are proving to be a big hurdle in realizing the dream of India that the hon. President has envisioned in his Address to all the MPs on the 31st of January.

I am sorry to state with responsibility that Andhra Pradesh is in a state of total collapse. The Andhra Pradesh Government has miserably failed in respect of all parameters, like Administration, financial management, law and order, etc., that I have earlier referred to for the progress and I would like to elaborate on some of these aspects.

The State finances are in utter chaos. The State Government is just thriving on borrowings every day. During the last two-and-a-half years, the State Government has borrowed over three-and-a-half lakh crores from various sources and there is no proper account of where these monies are going. New corporations are being created with the sole purpose of borrowing and the funds so raised are not spent on activities for which such corporations are set up. There is a huge unauthorised diversion of funds. The august House will be stunned to know that the borrowings have been made making the hon. Governor of Andhra Pradesh as the guarantor by name in his individual capacity.

The situation is so bad in the State of Andhra Pradesh that employees are not being paid in time. Pensioners are in a state of daily distress as they don't get their hard-won pensions in time. Reflecting the bizarre state of financial situation in the state, further to the report of the last Pay Revision Commission, the employees of the State will now be getting lower salaries than before. This is because the State Government has not made public the PRC report and instead, acting on the recommendation of a Committee of officials set up by the State Government. Now, the employees have served a strike notice and are now taking to roads against the State Government.

Sir, I feel ashamed to share with this august House that the Andhra Pradesh Government is not sparing the poor and the weaker sections in mobilizing resources to run the day-to-day governance. To give an example, the poor and the weaker sections, who had built small houses years back, are now being forced to pay about Rs.10,000 each under One-Time Settlement scheme. The large number of volunteers engaged by the State Government is being forced by foul means to collect that money from the poor and the weaker sections.

The hon. Members will be shocked to know that the State Government has mortgaged revenue from liquor sale for the next 25 years to raise borrowings. This is being done by the ruling party that had promised during the election campaign in 2019

that liquor would be banned gradually. In effect, the Andhra Pradesh Government is runing by fleecing the poor and the weaker sections.

The Central Government, through the President's Address that we are now discussing, has called for infrastructure development. I am sorry to inform my fellow Members that productive industrial economic activity in my State has come to a virtual halt. The hon. President referred to the steady increase in GST revenues. The tax revenues have also substantially increased in recent times. Logically, revenues to my State should have also been raised. Still, infrastructure development has come to a complete halt in the State. Not even a kilometre of existing roads have been repaired since 2019, leave aside the construction of new roads. Accidents due to poor roads and the resultant deaths have become a daily occurrence in my State. The poor are the worst hit due to lack of basic transport infrastructure. The YSRCP Government has made the situation so bad that there is no response from the contractors to tenders floated by the State Government because they know that the State Government will not pay for the works done, which itself is running on daily borrowings. Under the important Jal Jeevan Mission, Rs.580 crores have not been paid to the contractors. For the works done during the previous TDP Government, the YSRCP Government did not pay thousands of crores payment due to contractors, including unde NREGA works. All the funds have been diverted. It is only after a long legal battle, finally under the orders of the High Court that some payments were made.

MR. DEPUTY CHAIRMAN: Kanakamedala ji, please stop here. You can continue your speech on Monday. Today, the time is over. Now, let us take up Private Members' Bills.

RULING BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, please pay attention. During the Private Members' Legislative Business Day of the last Session on 3rd December, 2021, hon. Member, Prof. Manoj Kumar Jha had opposed, without giving any prior notice, the motion moved by hon. Member, Shri K.J. Alphons for leave to introduce his Private Members' Bill, namely, "The Constitution (Amendment) Bill, 2021 (Amendment of Preamble)". He had argued *inter-alia* that Preamble is part of the basic structure of the Constitution and the Bill may not be allowed for introduction.